

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 111 of 2023 (EZ)
(Earlier O. A. No. 34/2023/PB)

Pradeep Kumar SinghApplicant(s)

Versus

Jharkhand State Pollution Respondent(s)
Control Board & Ors.

INDEX

S. N.	Particulars	Page No.
1.	Counter Affidavit on behalf of Jharkhand State Pollution Control Board.	1-5
2.	Annexure-A(Series): True copy of Board's letter no. 2259 dated 08.08.2025 & 1852 dated 14.08.2025	6-7
3.	Annexure-B: True copy of letter no. 2408 dated 22.08.2025	8-9

Filed by: -


(Kumar Anurag Singh)

Advocate

JSPCB, Ranchi

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(Earlier O. A. No. 34/2023/PB)

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Versus

Jharkhand State Pollution Control Board & Ors. ... Respondent(s)

Counter Affidavit on behalf of Jharkhand State Pollution Control Board in compliance of the order dated 07.07.2025.

I, Smt. Anrita Mishra son/daughter ✓ of
Sri Aswini Kumar Mishra presently posted as
Scientist Jharkhand State

Pollution Control Board, Ranchi and am duly authorized to swear this affidavit and do here by solemnly state and affirm as follows: -

1. That, at present, I am working and posted as
Scientist Jharkhand State Pollution Control Board, Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.

61
28/8/2025
Date
Ref.No.



2. That, I have gone through the order dated 07/07/2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and have understood the contents therein.
3. That, I have been duly authorized to swear this affidavit by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.
4. That it is humbly stated and submitted that the Hon'ble Tribunal vide its Order dated July 07, 2025 was pleased to direct the State respondents to place on record the certificate cases for recovery of Environmental Compensation initiated against the Violators.
5. That it is humbly stated and submitted that accordingly, vide letter no. 2259 dated 08/08/2025 of the Jharkhand State Pollution Control Board, Headquarter, Ranchi the Regional Officer, Regional Office-cum-laboratory, Jharkhand State Pollution Control Board, Dumka has been requested to provide the Current Status of certificate cases initiated against the Violators. Further, the Regional



Officer, Regional Office-cum-laboratory, Jharkhand State Pollution Control Board, Dumka has requested Deputy Commissioner, Sahebganj to provide the aforesaid information vide letter no. 1852 dated 14.08.2025.

Photocopy of Letter no. 2259 dated 08.08.2025 & 1852 dated 14.08.2025 are annexed and marked as **Annexure-A (Series)**.

6. That it is further stated and submitted that the Environmental Compensation (EC) against the erring units were recomputed pursuant to the representation obtained from the erring units wherein number of days of violation was confirmed by Regional Officer, Jharkhand State Pollution Control Board, Dumka on the basis of mining returns submitted by unit in its representation and Environmental Compensation was recomputed on the basis of the same, as has been reported by the Divisional Head, Dumka as contained in letter no. 2408 dated 22.08.2025. According to the said report, one of the erring units, namely M/s



Maa Shetla Stone works, proprietor shri Sanjay Kumar Yadav, has deposited the revised and recomputed Environmental Compensation amounting to Rs. 24,68,750 (Rupees Twenty-four Lakhs Sixty-eight thousand Seven hundred Fifty only) vide NEFT/RTGS dated 22.07.2025. Accordingly, closure order against this unit has been revoked by the Board vide letter no.2185 dated 31.07.2025 and Consent to operate (CTO) was issued to the said unit after verification of Environmental Compliance Status by Regional Office, Dumka. In view of above, no certificate case lies against the said unit. The revised and recomputed amount of EC against the erring units along with the current status has also been summarized in tabular form as contained in the aforesaid letter received from the Divisional Head, Dumka.

Photocopy of letter no. 2408 dated 22.08.2025 is annexed and marked as **Annexure-B.**



7. That, the instant Affidavit is filed bonafide and in the interest of justice.

8. That the statements made in forgoing paragraphs are true to my knowledge and the annexure is true copy of its original.

Amrita Mishra
DEPONENT

VERIFICATION:

Verified at Ranchi on this the day of ^{28th} August, 2025 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Amrita Mishra.
DEPONENT

Notarized under Notaries Act 1956
Rules 1956 by Govt. of
Jharkhand, Ranchi (India)

61
28/8/2025



M
28/8/2025
RANCHI



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

नगर प्रशासन भवन, एच0 ई0 सी0, धुर्वा, राँची

Phone No:-0651- 2400852, 2400851, 2400979, Fax No:- 2400850/138

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पत्राक-

प्रेषक,

सेवा में,

विषय-

महोदय,

राँची दिनांक-

मनोज कुमार गुप्ता
विशेष कार्य पदाधिकारी

क्षेत्रीय पदाधिकारी,
क्षेत्रीय कार्यालय-सह-प्रयोगशाला,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, दुमका।

माननीय राष्ट्रीय हरित न्यायाधिकरण, पूर्वी जोन पीठ, कोलकाता अन्तर्गत विचाराधीन
वाद O.A. No. 111/2023/EZ में पारित न्यायादेश दिनांक 07.07.2025 का
अनुपालन के संबंध में।

उपर्युक्त विषय के संबंध में विषयाकित वाद में पारित न्यायादेश दिनांक 07.07.2025
के कार्यात्मक अंश निम्नवत है (छायाप्रति संलग्न):-

" 5. By the next date, the State Respondents shall place on record the certificate
cases for recovery of Environmental Compensation initiated against the
violators."

उल्लेखनीय है कि पर्वद मुख्यालय, राँची द्वारा उपायुक्त, साहेबगंज को
उल्लंघनकर्ताओं के विरुद्ध Certificate case file करने का अनुरोध किया गया था (सुलभ संदर्भ
हेतु पर्वद द्वारा निर्गत पत्रों की प्रतिलिपी संलग्न)। अकनीय है कि प्रश्नगत वाद की अगली सुनवाई
दिनांक 29.08.2025 को निर्धारित है। अतएव अनुरोध है कि उक्त के अनुपालन में उल्लंघनकर्ताओं के
विरुद्ध दायर Certificate cases की अद्यतन स्थिति से मुख्यालय, राँची को अवगत कराने की कृपा
की जाय।

कृपया, इसे सर्वोच्च प्राथमिकता प्रदान की जाए।
अनु0-यथोक्त।

विश्वासभाजन्

ह0/-

(मनोज कुमार गुप्ता)
विशेष कार्य पदाधिकारी।
(विधि)

ज्ञापांक- 2259

प्रतिलिपि:

अनु0-यथोक्त।

प्रभागीय प्रमुख, दुमका को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

राँची दिनांक- 08/08/25



(मनोज कुमार गुप्ता)
विशेष कार्य पदाधिकारी।
(विधि)



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय- राह-प्रयोगशाला दुमका - 814101

पत्रांक :-
पेमांक :-

दिनांक :-

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,
उपायुक्त,
साहेबगंज।

विषय :- माननीय राष्ट्रीय हरित न्यायाधिकरण, पूर्वी जोन पीठ, कोलकाता अन्तर्गत विचारार्थान वाद O.A.No. 111/2023/EZ में पारित न्यायादेश दिनांक 07.07.2025 का अनुपालन के सम्बंध में।

परसंग :- परषद मुख्यालय पत्रांक - 2259 दिनांक- 08.08.2025
महाशय.

उपर्युक्त विषय के संबंध में विषयांकित वाद में पारित न्यायादेश दिनांक 07.07.2025 के कार्यात्मक अंश निम्नवत् (छः प्रति संलग्न है)
"5. By the next date, the State Respondents shall place on record the certificate cases for recovery of Environmental Compensation initiated against the violators."

परषद मुख्यालय राँची के विभिन्न पत्रांक एवं दिनांक द्वारा उल्लंघनकर्ताओं (violators) के विरुद्ध certificate case करने का अनुरोध किया गया था। (सुलभ सन्दर्भ हेतु परषद मुख्यालय द्वारा निर्गत पत्रों की प्रतिलिपि संलग्न है) प्रशस्त वाद की अगली सुनवाई दिनांक 29.08.2025 को निर्धारित है।

अतः भवदीय से अनुरोध कि उक्त अनुपालन में उल्लंघनकर्ताओं (violators) के विरुद्ध दायर certificate case की अद्यतन स्थिति से अवगत कराने की कृपा की जाए। ताकि परषद मुख्यालय, राँची को वस्तु स्थिति से अवगत कराया जा सके।

अनु० - यथो०।

विश्वासभाजन,
हो/-

क्षेत्रीय पदाधिकारी,
दुमका।

दुमका / दिनांक :- 14/8/2025

Sai Kandan
Plon in file
ASO
pl in file
Letter 2025
21/8/25

ज्ञापक :- 1852

प्रतिलिपि :- मनोज कुमार गुप्ता, विशेष कार्य पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, राँची, को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

5685
21/08/25



क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद 8

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New Web : www.jspcb.nic.in; e-mail- ranchijspcb@gmail.com

पत्रांक:- 2408

राँची, दिनांक:- 22/08/2025

प्रेषक,

अमृता मिश्रा,
प्रभागीय प्रमुख, दुमका।

सेवा में,

मनोज कुमार गुप्ता,
विशेष कार्य पदाधिकारी,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद (मु०), राँची।

विषय :- माननीय राष्ट्रीय हरित न्यायाधिकरण, पूर्वी जोन पीठ, कोलकाता अन्तर्गत विचाराधीन वाद O.A. No. 111/2023/EZ में Defaulting इकाईओं की अद्यतन प्रतिवेदन के संबंध में।

प्रसंग :- पर्षद ज्ञापांक 2259 दिनांक 08.08.2025

महाशय,

उपर्युक्त विषय एवं प्रासंगिक पत्र के संदर्भ में जिन Defaulting इकाईयों पर बन्दी आदेश अधिरोपित किया गया था, इसकी अद्यतन स्थिति इस पत्र के साथ संलग्न कर भेजी जा रही है।

अनु० - यथोक्त।

विश्वासभाजन

(अमृता मिश्रा)

प्रभागीय प्रमुख, दुमका



A-S-O
(Mrs. Priyanka)
pl. in file
m@p
22/08/2025

Current Status of Defaulting Units in O.A. no. 111/2023/EZ

N.	Name of Unit & Address	Issued letter no./ Date & Amount of Environmental Compensation	Closure order no. dated	Revised Environmental Compensation amount.	Remarks
1	M/s Maa Shetla Stone Works Sri Sanjay Kumar Yadav Mauza- Gudwa, PS- Sakrigali	B-608 28/02/2024 Rs. 1,92,03,125/-	876 25/03/2025	Board issued letter no. 2022 dated 22-07-2025 Rs. 24,68,750/-	Environmental Compensation revised and recomputed to Rs. 24,68,750/- and revised EC amount Rs. 24,68,750/- received vide Online NEFT/RTGS/Cheque Ref no. RRR2032592837001, Dated 22/07/2025. Closure order revoked vide letter no. 2185 dated 31/07/2025 and CTO issued vide ref. no. JSPCB/HO/RNC/CTO-18994274/2025/2196 Dated 09/08/2025 after verification of Environmental Compliances.
2	M/s Hill Movement Sri Prakash Chandra Yadav Mauza- Gudwa, PS- Sakrigali	B-576 28/02/2024 Rs. 90,70,312/-	880 25/03/2025	Board issued letter no. 2250 dated 07-08-2025 Rs. 47,92,969/-	Environmental Compensation revised and recomputed to Rs. 47,92,969/- amount not received yet. Closure order is still intact.
3	M/s Prakash Chandra Yadav Sri Prakash Chandra Yadav Mauza- Gudwa,	B-555 28/02/2024 Rs. 1,21,64,062/-	879 25/03/2025	Board issued letter no. 2184 dated 07-08-2025 Rs. 61,40,625/-	Environmental Compensation revised and recomputed to Rs. 61,40,625/- amount not received yet. Closure order is still intact.
4	M/s Mineral India (Stone Mines) Sri Suresh Yadav Mauza- Gudwa,	B-556 28/02/2024 Rs. 69,14,062/-	881 25/03/2025	-	Environmental Compensation amount not received yet. Closure order is still intact.
5	M/s Mineral India (Crusher) Sri Suresh Yadav Mauza- Gudwa,	B-534 28/02/2024 Rs. 17,57,812/-	878 25/03/2025	-	Environmental Compensation amount not received yet. Closure order is still intact.
6	M/s Prakash Chandra Yadav Stone Crushing Sri Prakash Chandra Yadav Mauza- Gudwa,	B-547 28/02/2024 Rs. 17,57,812/-	877 25/03/2025	-	Environmental Compensation amount not received yet. Closure order is still intact.

